

(1) I beg to re-lay on the Table a copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions), published in Notification No. G.S.R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-6109/73.]

(2) I beg to lay on the Table—

(a) A copy each of the following Notifications (Hindi and English versions), under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 22nd February, 1974.

(ii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 22nd February, 1974.

(iii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 22nd February, 1974.

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1974, published in Notification No. G.S.R. 50(E) in Gazette of India dated the 26th February, 1974.

(v) The Indian Administrative Service (Pay) Second Amendment Rules, 1974, published in Noti-

fication No. G.S.R. 51(E) in Gazette of India dated the 26th February, 1974.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 28th February, 1974.

[Placed in Library. See No. LT-6327/74.]

(b) a copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1974 (Hindi and English versions), published in Notification No. G.S.R. 13(E) in Gazette of India dated the 19th January, 1974 under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-6327/74.]

REVIEW AND ANNUAL REPORT OF INDIAN RARE EARTHS LTD., BOMBAY, 1972-73.

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):

I beg to lay on the Table a copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1972-73.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6328/74.]